

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:1117

ANSWERED ON:04.12.2015

One Rank One Pension

Ahlawat Smt. Santosh;Antony Shri Anto ;Ashok Kumar Shri K.;Chavan Shri Ashok Shankarrao;Gaikwad Dr. Sunil Baliram;Gautam Shri Satish Kumar;Gogoi Shri Gaurav;Gupta Shri Sudheer;Jayadevan Shri C. N.;K. Shri Parasuraman;Kachhadia Shri Naranbhai;Kesineni Shri Srinivas;Kirtikar Shri Gajanan Chandrakant;Kothapalli Smt. Geetha;Kumar Shri P.;Mohammed Shri Faizal P.P.;Pandey Shri Ravindra Kumar;Patil Shri Kapil Moreshwar;Pradhan Shri Nagendra Kumar;Premachandran Shri N.K.;S.R. Shri Vijay Kumar;Saraswati Shri Sumedhanand;Scindia Shri Jyotiraditya Madhavrao;Shetty Shri Gopal Chinayya;Singh Dr. Bholu;Singh Shri Ganesh;Singh Shri Kunwar Haribansh;Singh Shri Rama Kishore;Singh Shri Sushil Kumar;Udasi Shri Shivkumar Chanabasappa;Vellaigounder Shri Elumalai;Venkatesh Babu Shri T.G.;Venugopal Shri K. C.

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government has notified the One Rank One Pension (OROP) scheme for ex-servicemen and widows;
- (b) if so, the details and the salient features of the scheme;
- (c) whether ex-servicemen have expressed their dissatisfaction with the nature of the OROP scheme notified by the Government and if so, the details thereof;
- (d) the corrective measures taken / being taken by the Government in this regard; and
- (e) whether the Government proposes to extend OROP to premature retirees and proposed to recalculate pensions every five years instead of annually and if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE (RAO INDERJIT SINGH)

IN THE MINISTRY OF DEFENCE

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- (a) Yes, Madam. Government order on One Rank One Pension (OROP) has been issued on 07.11.2015.
- (b) Salient features of the OROP are as follows:
 - (i) Pension of the past pensioners would be re-fixed on the basis of pension of retirees of calendar year 2013 and the benefit will be effective with effect from 01.07.2014.
 - (ii) Pension will be re-fixed for all pensioners on the basis of the average of minimum and maximum pension of personnel retired in 2013 in the same rank and with the same length of service.
 - (iii) Pension for those drawing above the average shall be protected.
 - (iv) Arrears will be paid in four equal half yearly instalments. However, all the family pensioners including those in receipt of Special / Liberalized family pension and Gallantry award winners shall be paid arrears in one instalment.
 - (v) In future, the pension would be re-fixed every 5 years.
- (c) Certain ex-servicemen associations have been demanding for changes in methodology for fixation of pension, periodicity of its revision, coverage of future PMR cases etc.
- (d) The Government has decided to appoint a Judicial Committee to look into anomalies, if any, arising out of implementation of OROP.
- (e) Personnel who opt to get discharged henceforth on their own request under Rule 13(3) 1(i)(b), 13(3)1(iv) or Rule 16B of the Army Rule 1954 or equivalent Navy or Air Force Rules will not be entitled to the benefits of OROP. It will be effective prospectively and in future, the pension would be re-fixed every 5 years.
